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30.	West Bengal	2017406
31.	Andaman and Nicobar Islands	6660
32.	Chandigarh	14796
33.	Daman and Diu	2196
34.	Dadra and Nagar Haveli	3294
35.	Lakshadweep	1615
36.	Puducherry	30189
TOTAL		2,68,14,994

#### Drug de-addiction centres in States

†1419. SHRI MAHENDRA SINGH MAHRA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government has taken decision to increase the number of de-addiction centres in States;

(b) if so, the names of the districts of these States;

(c) whether the Ministry would consider establishing two additional de-addiction centres for each district in view of the geographical conditions of hilly States; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) to (d) The Ministry implements a “Central Sector Scheme of Assistance for Prevention of Alcoholism and Substance (Drug) Abuse” under which financial assistance is provided to eligible Non-Governmental Organizations, Panchayati Raj Institutions, Urban Local Bodies etc. for, *inter alia*, running and maintenance of Integrated Rehabilitation Centres for Addicts (IRCAs).

The number of de-addiction centres likely to be established in a State/UT depends on the number of proposals received from the State Government/UT

†Original notice of the question was received in Hindi.

Administration. As per the existing guidelines of the Scheme, the proposal for new projects recommended through online portal of this Ministry by the State Governments/UT Administrations are placed before the Screening Committee constituted in the Ministry for consideration. The Committee considers the proposal of those de-addiction centres which are in existence for the last three years *vis-a-vis* their expenditure on de-addiction activities, their memorandum of association/article of association etc. Other parameters, *inter alia*, include ensuring equal geographical spread and the centres mainly concentrating on de-addiction activities etc. Cases complete in all respects as per norms of the Scheme are recommended for consideration of Grant-in-aid.

#### **Inclusive India Campaign**

1420. SHRI SANJAY SETH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government has launched a new initiative Inclusive India to include differently abled persons in mainstream education, employment and community opportunities, if so, the details thereof;

(b) whether under this initiative Government would focus on three core areas, if so, the details thereof;

(c) whether Government has earmarked any amount for these three core areas to achieve the target, and if so, the details thereof; and

(d) the other steps taken by Government to connect people with intellectual and development disabilities, their families, civil society organisations and the State Governments?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) The National Trust for the welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities, a statutory organization under Department of Empowerment of Persons with Disabilities (Divyangjan) has launched an Inclusive India initiative to include persons with disabilities in mainstream education, employment and community on 06.06.2017.

(b) Under this initiative, focus is given on three core areas namely—education, employment and community life. Inclusive education focuses on undertaking